

ITEM NO.38

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.14793/2022

(Arising out of impugned final judgment and order dated 07-10-2021 in WT No. 690/2015 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S GEM AROMATICS PRIVATE LIMITED & ORS.

Respondent(s)

(IA No. 120602/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 120604/2022 - EXEMPTION FROM FILING O.T.)

Date : 23-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. R.K. Raizada, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

For Respondent(s)

Ms. Radhika Bishwajit Dubey, Adv.
Mr. Bishwajit Dubey, Adv.
Ms. Ananya Sikri, Adv.
Mr. Nikhil Saran, Adv.
Mr. Vaibhav Joshi, AOR

Mr. Ashish Mohan, Adv.
Mr. K. K. Mohan, AOR

Mr. Sanjay Kapur, AOR
Mr. Surya Prakash, Adv.
Ms. Isha Virmani, Adv.
Ms. Divya Singh Pundir, Adv.
Mrs. Shubhra Kapur, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Learned counsel for Respondent No.2 seeks time to file counter affidavit.
2. List the matter after six weeks.

3. In the meantime, pleadings be completed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)